

[Shri M. R. Krishna]
given on the 24th November, 1970 to Unstarred Question No. 2086 by Shri G. C. Dixit regarding applications for licences from Madhya Pradesh. [Placed in Library. See No. LT-4598/70]

12-41 hrs.

COMMITTEE ON PETITIONS
MINUTES

SHRI SRADHAKAR SUPAKAR
(Sambalpur) : I beg to lay on the Table Minutes of the Sixty-seventh to Seventy-fifth sittings of the Committee on Petitions.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED
TRIBES

MINUTES

SHRI BASUMATARI (Kokrajhar) : I beg to lay on the Table Minutes of the Twenty-first to Thirty-third and Thirty-fifth to Thirty-ninth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes held during the year 1970.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1970, has passed the enclosed motion referring the Code of Criminal Procedure Bill, 1970, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint

Committee may be communicated to this House.

MOTION

“That the Bill to consolidate and amend the law relating to criminal procedure be referred to a Joint Committee of the Houses consisting of 45 members ; 15 members from this house, namely :—

1. Shri Akbar Ali Khan
2. Shri G. R. Patil.
3. Shri Sinam Krishan Mohan Singh
4. Shri Syed Hussain
5. Shri Rattan Lal Jain
6. Shri K. P. Mallikarjunudu
7. Shri Suresh J. Desai
8. Shri Shyam Lal Yadav
9. Dr. B. N. Antani
10. Shri Mulka Govinda Reddy
11. Shri Suraj Prasad
12. Shri Hamid Ali Schamnad
13. Shri A. D. Mani
14. Shri M. P. Shukla
15. Shri Ram Niwas Mirdha

and 30 members from the Lok Sabha ;

that in order to constitute a meeting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select Committee shall